

**GOVERNMENT OF INDIA  
MINISTRY OF POWER**

**LOK SABHA  
UNSTARRED QUESTION NO.899  
TO BE ANSWERED ON 20.07.2017**

**GAS FIRED GENERATION CAPACITY**

**899. DR. UDIT RAJ:**

**Will the Minister of POWER  
be pleased to state:**

**(a) whether 16,000 Megawatt Gas fired generation capacity is lying idle for want of fuel;**

**(b) the steps being taken by the Ministry to ensure that multi billion dollar investments in these plants by the Government and by private sector players are not wasted;**

**(c) whether the Ministry has chalked out any strategy to use coal cess so far accumulated, if so, the details thereof; and**

**(d) whether the Ministry has any proposal to ensure that current and future collections of coal cess be diverted to the National Clean Energy Fund, if so, the details thereof?**

**A N S W E R**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL, NEW & RENEWABLE ENERGY AND MINES**

**( SHRI PIYUSH GOYAL )**

**(a) & (b) : A total of 14305 MW gas based power generation capacity is stranded in the country due to non-availability of domestic gas. Ministry of Petroleum and Natural Gas (MoP&NG) has stated that domestic gas is being supplied to the power sector as per current production level and domestic natural gas supply to power sector can improve only in case production levels increase in future and as per prevailing MoP&NG guidelines.**

**(c) & (d) : No, Madam. The Goods and Services Tax (Compensation to States) Act, 2017 which has been notified on 12.04.2017, provides that coal cess, along with some other cess on pan masala, tobacco, aerated water, etc. would constitute GST Compensation Fund and the same would be utilized to compensate the States for five years to compensate them for potential losses on account of GST implementation. After five years, any amount left would be shared on 50% basis between Centre and States.**

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